

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).28542/2018
(Arising out of impugned final judgment and order dated 31-08-2017
in WA No.3334/2009 passed by the High Court Of Judicature At
Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

DR. RAMJI PANDEY
(IA No.5246/2022 - STAY APPLICATION)

Respondent(s)

Date : 02-03-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Ms. Garima Prashad, Sr. Adv./AAG
Mr. Vishnu Shankar Jain, AOR
Ms. Marbiang N. Khongwir, Adv.

For Respondent(s) Mr. Vikas Tiwari, Adv.
Mr. Kumar Deepraj, Adv.
Mr. Dharmendra Kumar Sinha, AOR

Mr. Vijay Kumar, Sr. aDv.
Mr. Rajiv Kumar, AOR
Mr. B.D. Pandey, Adv.
Mr. Krishna M. Singh, Adv.
Mr. Ajay Amrit Raj, Adv.
Mr. Ashish Prakash, Adv.
Mr. Sanjeev Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Ms. Garima Prashad, learned Additional Advocate General
appearing for the State of U.P. prays for and is granted two weeks
time to file additional affidavit.

Respondent shall have two weeks thereafter to file response to
the same.

List immediately after four weeks on a non-miscellaneous day.

(ARJUN BISHT)
COURT MASTER (SH)

(PRADEEP KUMAR)
BRANCH OFFICER